

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 189/MP/2012**

Subject : Petition under Section 79 (1) (c) read with Section 79 (1) (f) of the Electricity Act, 2003 seeking a direction from Commission that no transmission charges shall be payable by it to UPPTCL for scheduling of 100 MW of power on medium term and/or short term open access as the transmission system of UPPTCL will not be used for such open access.

Date of hearing : 6.12.2012

Coram : Shri S.Jayaraman, Member  
Shri V.S.Verma, Member  
Shri M.Deena Dayalan, Member

Petitioner : Lanco Anpara Power Limited, Hyderabad

Respondents : U.P. Power Transmission Corporation Limited, Lucknow  
UP State Load Despatch Centre, Lucknow  
Power Grid Corporation of India Limited, New Delhi  
Power System Operation Corporation Limited, Bangalore

Parties present : Shri Vishal Gupta , Advocate for the petitioner  
Shri Kumar Mihir, LAPPL  
Shri A.Narendra, LAPPL  
Shri Vijay Kumar, UPPTCL  
Shri Vivek Dikshit, UPPTCL  
Shri V.Thiagarajan, PGCIL

**Record of Proceedings**

Learned counsel for the petitioner requested for short adjournment to file rejoinder to the reply of U.P. Power Transmission Corporation Limited. None of the other parties present had any objection to the same.

2. The Commission directed the petitioner to file its rejoinder on or before 14.12.2012, with an advance copy to the respondent, UPPTCL.

3. The petition shall be listed for hearing on 18.12.2012.

**By the order of the Commission**

**SD/-**

**(T. Rout)  
Joint Chief (Law)**